



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ३, अंक २९]

शुक्रवार, ऑगस्ट १२, २०११/श्रावण २१, शके १९३३

[पृष्ठे २, किंमत : रुपये १४.००

असाधारण क्रमांक ८५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Universities (Second Amendment) Act, 2011 (Mah. Act No. XXVIII of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVIII OF 2011.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 12th August 2011).

An Act further to amend the Maharashtra Universities Act, 1994.

WHEREAS it is expedient further to amend the Maharashtra Universities Act, 1994, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Universities (Second Short title. Amendment) Act, 2011.

Amendment
of section
82 of Mah.
XXXV of
1994.

2. In section 82 of the Maharashtra Universities Act, 1994, after sub-section (5), the following sub-section shall be inserted, namely :—

Mah.
XXXV
of
1994.

“(5A) Notwithstanding anything contained in the second proviso to sub-section (5), for the academic year 2011-2012, such permission from the State Government shall be communicated to the university on or before 20th August 2011 and shall be given effect by the university in the same academic year.”